

SHRI B. K. DASCHOWDHURY I  
introduce the Bill.

Bill further to amend the Constitution  
of India "

*The motion was adopted*

14.35 hrs

SHRI S. M. SIDDAYYA I introduce  
the Bill.

CONSTITUTION (AMENDMENT)  
BILL †

PREVENTION OF CONVERSION  
BILL †

*(Insertion of new article 339A)*

SHRI S. M. SIDDAYYA (Chamarajana-  
gar) I beg to move for leave to introduce  
a Bill further to amend the Constitution  
of India

श्री जगन्नाथ राव जोशी (वाजापुर) मैं  
प्रस्ताव करता हूँ

“कि प्रवचको के धर्म परिवर्तन को निर्बन्धित  
करने वाले विधेयक को पुर.स्थापित करने की  
अनुमति दी जाए।

MR. DEPUTY SPEAKER The ques-  
tion is .

MR DEPUTY-SPLAKER The ques-  
tion is

“That leave be granted to introduce a  
Bill further to amend the Constitution  
of India.”

“That leave be granted to introduce a  
Bill to restrict the conversion of reli-  
gion of minors ”

*The motion was adopted*

*The motion was adopted*

SHRI S M SIDDAYYA I introduce  
the Bill

श्री जगन्नाथ राव जोशी मैं विधेयक पुर -  
स्थापित करता हूँ।

CONSTITUTION (AMENDMENT)  
BILL †

HINDU SUCCESSION (AMEND-  
MENT) BILL\*

*(Amendment of articles 15, 16 etc)*

*(Insertion of new section 24 1)*

SHRI S. M SIDDAYYA (Chamara-  
janagar) I beg to move for leave to  
introduce a Bill further to amend the  
Constitution of India

श्री जगन्नाथ राव जोशी (वाजापुर) मैं  
प्रस्ताव करता हूँ :

MR. DEPUTY SPLAKER The ques-  
tion is

‘ कि हिन्दू उत्तराधिकार अधिनियम, 1956  
का धीरे धीरे संशोधन करने वाले विधेयक को  
पुर.स्थापित करने की अनुमति दी जाए।

“That leave be granted to introduce a

MR DEPUTY-SPEAKER : The question is

"That leave be granted to introduce a Bill further to amend the Hindu Succession Act, 1956

*The motion was adopted*

श्री जगन्नाथ राव जोशी : मैं विधेयक का पुर स्थापित करता हूँ ।

14 40 hr.

REPRESENTATION OF THE  
PEOPLE (AMENDMENT)  
BILL

*(Insertion of new section 7A)*

श्री जगन्नाथ राव जोशी (साजापुर) : मैं प्रस्ताव करता हूँ :

' कि लोक प्रतिनिधित्व अधिनियम, 1951 का और संशोधन करने वाले विधेयक को पुर स्थापित करने की अनुमति दी जाए । '

MR. DEPUTY-SPEAKER The question is

That leave be granted to introduce a Bill further to amend the Representation of the People Act 1951

*The motion was adopted*

श्री जगन्नाथ राव जोशी मैं विधेयक पुर स्थापित करता हूँ ।

RESTORATION OF RELIGIOUS  
PLACES BILL

श्री जगन्नाथ राव जोशी (साजापुर) मैं प्रस्ताव करता हूँ

"कि सर्वोच्च न्यायालय विधेयक को पुर स्थापित करने की अनुमति दी जाए ।"

स्थानों को उनके वैध दावेदारों को प्रत्यापित करने का उपबन्ध करने वाले विधेयक को पुर स्थापित करने की अनुमति दी जाए ।"

MR. DEPUTY-SPEAKER The question is

"That leave be granted to introduce a Bill to provide for restoration of religious places under illegal occupation to their legal claimants"

*The motion was negatived*

MR DEPUTY SPEAKER This motion is negatived We pass on to the next item.

14 43 hrs.

CONSTITUTION (AMENDMENT)  
BILL

*(Amendment of article 39)*

SHRI BISHWANATH JHUNJHUNWALA (Chittorgarh) I beg to move for leave to introduce a Bill further to amend the Constitution of India

MR DEPUTY-SPEAKER The question is

That leave be granted to introduce a Bill further to amend the Constitution of India

*The motion was adopted.*

SHRI BISHWANATH JHUNJHUNWALA I introduce the Bill